

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT- II)**

**Item No. 308**  
**IB-623/ND/2023**  
**New IA-3560/2024**

**IN THE MATTER OF:**

**Central Bank of India, Nitin Narang (RP) ... Applicant/Petitioner**

**Versus**

**Mohd. Arham Qureshi (Guarantor) ... Respondent**

**Under Section: 95 of IBC (1)**

**Order delivered on 19.07.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ  
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH  
HON'BLE MEMBER (T)**

**PRESENT:**

**For the Applicant :**

**For the RP : CS Gaurav Joshi**

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

**IA-3560/2024:** Let the notice be issued to the Respondent/Personal Guarantor returnable on 09.09.2024. It goes without saying that the copy of IA/Report shall be enclosed with notice. The Applicant undertakes to serve the notice upon respondent through all modes including E-mail and file affidavit/proof of service within one week.

List on 09.09.2024.

**Sd/-**

**(SUBRATA KUMAR DASH)  
MEMBER (T)**

**Sd/-**

**(ASHOK KUMAR BHARDWAJ)  
MEMBER (J)**